SHRI CHANDRA SHI-KHAR: Whatever he has said should be expunged from the proceed in

Written Answers

Sfflu BHUPESH GUPTA: No, no.

SHRI CHANDRA SHEKHAR: Otherwise, the other side should be given a to reply to Mr. Dahyabhai Pate! on the point he made. I insist on Mr. Dahvabhai Patei that he should deny what Mr. Bhupesh Gupta said yesterday . . .

THE DEPUTY CHAIRMAN: Chandra Shekhar, this is no point of order. The business will go on.

Sum RAJENDRA PRATAP SINHA (Bihar): On a point of order. Madam. You asked them to sit down but even then they have been speaking. What I am urging before you, Madam, is that it is very right that you should direct that all these statements made after you ordered them to sit down be expunged.

SHRI BHUPESH GUPTA: No, no. It is not there in the Rules.

THE DEPUTY CHAIRMAN: May I say that it is left to the consideration of the Chair?

I would also like to request every hon. Member of this House not to raise points of order when there is no point of order. Mr T. N. Singh.

SHRI G. MURAHARI (Uttar Pradesh): Madam, the Foreign Minister is here in the House. Let him contradict what Mr. Dahyabhai Patel has said.

THE DEPUTY Cfl \i MAN: I have already called the next item on the Order Paper.

SHRI G. MURAHARI: It is a question of privilege.

MINISTER **EXTERNAL** OF AFFAIRS (SARDAR SWARAN SINGH): Lest a wrong impression should be created, I would like to say that this is a very peculiar way of just saying something and s that then the Govern-

ment should either contradict or confirm what has been said. We do not really carry on the Government in that form, somebody produces a piece of paper and then says we should either confirm it or contradict it. The entire thesis upon which Mr. Patel has built up his argument has been repudiated by the Prime Minister and by the Finance Minister.

SHRI DAHYABHAI V. PATEL: When did he deny it? He n>:ver said anything like that. He has not repudiated it.

SHRI BHUPESH GUPTA: On a point of order. Madam. You closed the discussion and all of us sat down. Those two hon. Members raised points of order and you allowed them. I have no quarrel with it but now I find that the Foreign Minister is ing on the subject which we have closed. We would like it to be discussed but you did not allow us to discuss. Now . . .

SHRI DAHVABHAI V. PATEL: The Foreign Minister can reply.

SHRI BHUPESH GUPTA: If he is prepared to say something, then we should be allowed to ask questions. Therefore, either he chooses silence for the moment or, if he wants to explain in this way, we should also get the right to ask him questions.

SHRI A- B. VAJPAYEE (Uttar Pradesh): Yes. Madam.

THE INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT BILL, 1965

THE MINISTER OF INDUSTRY IN THE MINISTRY OF INDUSTRY AND SUPPLY (SHRI T. N. SINCJII): Madam. I beg to move:

"That the Bill further to amend the Industries (Development and Regulation) Act, 1951, be taken into consideration."

This is a very small Bill. Il seeks to modify section 18A of the Act. Section 18A of the Act empowers the Government to assume management unci control of any scheduled industry. Now, it has been noticed, Madam, that it is very difficult to anticipate the period for which control by the Government should continue en a particular industry after its takeover. While it would not be proper to have an unlimit ed period, it has been thought proper to have extension, after the first take-over of •five years, for a period of two years at a time. Every time, before extension, the position will be reviewed as to whether the Government will continue its management and control or not. To safeguard the interests of the shareholders it has also been laid down In the amending Bill that the total period of such extensions shall not exceed ten years in any case. Thus we have taken care to see that the management and control is for a period which does not exceed a day more than is necessary. For that reason, this provision has been made in the amending Bill.

1 have nothing else to say. Madam. The Act did not limit the period for control •which was not proper and now we have provided for two-yearly extensions from time to time after review by the Government.

The question was proposed.

Shri D. THENGARI (Uttar Pradesh;. Madam, this Bill is quite non-controversial. It is true that it is difficult to envisage the entire period for which extension would be required and also it is correct that longer than necessary period should not be availed of. In view of both these considerations, this amending Bill deserves our support.

On this occasion, I should like to put forth a few suggestions. In the first place, there should be some Standing Committee to decide which particular industrial establishment deserves to be taken over by the Government because there have been cases when decisions are taken arbitrarily and the demand of the workers that the establishment should be taken over is ignored. I should like to suggest that a Standing Committee consisting of representatives of the Central Labour Organisations should be constituted and ihat Committee should be empowered to take decisions regarding the taking over of industrial establishments. Further, whenever there is a demand by the workers it should be taken proper note of. For example, both the textile mills at Sholapur are not functioning for the last so many month-, and the workers of those mills have been demanding such a step from the Government but their demand has been completely ignored. There are a number of examples and there have been a number of examples of this type where the workers have been demanding but their voice vi is quite ignored.

One more suggestion which I would like to put forth is that before the Government takes over any particular industrial establishment an opportunity should be given to the workers of that particular establishment to run that establishment themselves because I am confident that, even as the Government has to avail of the services of the technicians when the mills or establishments are taken over and also have to divert some of its funds for running them, if the same aid, that is, in the form of services of technicians and in the form of funds, is given to the workers, it is very likely-rather I am sure-that the workers would be able to conduct their own industrial establishments. Aided by the Government, if the workers are given this opportunity, we will have started a new experiment of labourising the industry which would be more beneficial as compared to the governmentalisation of the industry.

There are some other complaints regarding the functioning of the industries or establishments taken over by the Government. I would only like to suggest that there should be no discrimination in the treatment given to the workers in other private establishments and in those taken over by the Government.

Thank you.

BHUPESH **GUPTA** Shri (West Bengal): Madam Deputy Chairman, generally we support this measure. But the point that I would like to make in this connection is that (he Industries (Development and Regulation) Act, in the first instance, needs to be improved upon by a comprehensive amendment in the light of the experience we have gained because it has been found that in some cases it is not effective to deal with the situation arises in the corporate sector in the private sector of our industries-Secondly, we would also like to make the point that this Industries (Development and Regulation) Act is not being properly administered and applied effectively in order to bring industries under the control of the Government where the situation so demands.

I will deal with the last point first. we have got the example of a number of concerns belonging to Sahu As you know, the Government itself under the Companies Act appointed an investigation. Well, the task was given to a Special Inspector, and I think it was Mr. Anyhow the Government Resolution said that there were certain prima facie allegations against them which had been revealed in the Vivian Bose Enquiry Commission Report and it was on the basis of that that they acted in this There were also similar other matter allegations about these companies being mismanaged, their funds being defalcated and the shareholders' interests being compromised We brought it to the notice and so on. of the Government and they appointed a special investigation under the Companies was needed in that Act but what exactly situation was to take over those ten concerns-I think it was five concerns to begin with that were mentioned in their Resolution appointing the investigation under the Industries (Development and Regulation) Act. 1 do not see why the Asoka Services Ltd., should not be taken over. It is an instrument of j monopoly capital and the machinery is being utilised to indulge in all kinds of malpractices. Bennett Coleman is another concern against which serious allegations / had been made and it has also been pointed out in this House and the other House i that the Bennett Coleman & Co. were not | only not co-operating with the Special Inspector but were actually obstructing 1 his work and various steps were taken by proceedings in the High Court and so on j apart from withholding material papers and documents for inspection so much so I that even this Government which is very very pro-monopolistic had to carry out some raids on the Alipore residence of Mr. S. P. Jain in order to seize ceilain papers. And one of the concerns in this category is the New Central Jute Mill in Budge Budge. The New Central Jute Mill was raided and a number cf documents were seized and among the seized documents were found some of the documents which they did not produce before the Vivian Bose Commission. am saving this because the Government knows all about it and they should think about this matter. It is quite clear from the operations of these concerns that have been revealed in the Report of the Vivian Bose Commission that these concerns need to be taken, over in the interests of public economy and of the shareholders under the Industries (Development and Ragulation) Not only the Government did not Act take them over under >he Industries Regulation) Act but (Development and when the Government appointed a Special Inspector in respect of some them, even those were not taken over although there public demand for it that they should was taken over under the Industries he (Development and Regulation) Act. Government should have full control of these concerns; they should look into them and protect the interests of the shareholders, the workers and others. So this is an example of how even after very startling revelations have been made by a proper enquiry the Government did not apply this particular Act.

Then, Madam, as you know, the Shola-pur Mills were taken over some time back because of certain mismanagement. If the Sholapur Mills can be taken over under the Industries (Development and Regulation) Act, I do not see as to why the Sahu Jain concerns, more especial I y those which are under cloud of all kinds

of suspicious dealing and malpractices should be allowed to go scot-free without being subjected to control by Government. What comes in their way I do not know except that some powerful influences are at work which do not allow such companies being taken over. There are many other similar cases hut this is a concrete case.

I can give you another example, that of Jessop & Co. After the Mundhra deal or the Mundhra scandal-whatever you call it-the Government entered the Jessop & Co. in Calcutta. Tt is really a gold mine from the point of view of earning and it does very useful work from the point of view of the national economy as a whole. It is an important engineering concern in the country and yet this is not being taken over under the Industries (Development and Regulation) Act. In fact. Jessop & Co. should be nationalised: it should not be allowed to remain in the hands of private elements directly or indirectly. This is another example I can give you.

Madam. I repeat here that the Sahtl Jain concerns, especially those which have been named in the Vivian Bose Enquiry Commission Report-all the ten of them I think— should have been taken over under the Industries (Development and Regulation) Act, and if they have not done it, they should do it now. Therefore I say that the Government is failing in the administration of this Act. The intention of the Act was not merely to allow the Government to come into the picture when the situation went beyond control and when the concern is about to go into liquidation. The purpose of the Act was to arm the Government with the necessary power to regulate the development and expansion of our industry in the interest of the economy and the public. That the Sahu Jain concerns are not behaving in this manner has been revealed in the various Reports and even in the Government statements. And still why is not Government acting promptly and vigorously when they have been armed with such powers?

Here 1 give another example In this House I raised it. Calcutta. brought to the notice of the House the question of the Rivers Steam Navigation Company Limited, which is under the and Barry management of Mecneill Limited, a British concern of Lord Inch-cape and so on. Now, what happened? When it was pointed out by the employees and the officers of this particular concern, Indian nationals, that the Company was being mismanaged, the Government did not take any action. On the contrary 1 pointed out in this House—and materials had been sent to the Ministry-how the funds advanced Government were by the being mismanaged or being defalcated and misused by the management on account of overhead charges and so on. The Government did not even audit their accounts for a long time. In the meanwhile, huge grants from the Government in the name of expansion and of running the shipping concern. inland shipping, were being diverted to all kinds of purposes for which the money was not given. Now, here the other day I asked the hon. Minister a question as to how much he had advanced to the Rivers Steam Navigation Company Limited. He did not disclose it, although he was in possession of all relevant facts. He should have known that I was also in possession of all relevant facts because these are known facts in Calcutta and we have got many people in that there are strong unions there and so on. He did not divulge it. Now, naturally people were shocked in Calcutta as to why the hon. Minister did not even reveal it. Now, I tell you this is the advance made by the Government. Instead of using the Industries (Development and Regulation) what the Government was doing was to advance lavishly funds to the Company without looking info their accounts, without ensuring thai the funds would be properly utilised. The figures are:—

	Ways and means	advance
1958		Rs. 18 lakhs
1964	do	Rs. 60 lakhs
1965	do	Rs 30 lakhs

Bill. 1965

[Shri Bhupesh Gupta] Between 1962 and 1965, for fleet rehabilitation they advanced Rs. 48 lakhs. Taking these four items together, the Central Government have advanced Rs. 156 lakhs to the Rivers Steam Navigation Company. I may inform you again that the Government of India has been very charitable because no sooner the taking over was signed than the Indian Government gave them a further loan of Rs. 30 lakhs. Now, when they took it over, what they have done is this. They have bought certain shares at a nominal price. When the hon. Minister said that he had bought these shares for one pound nominal price. I asked him how much money he had advanced. He did not reveal it. but then the game would be out, because the Company had a minus, debit account. Tts liabilities are big. Even so. after taking it over, they had advanced Rs. 30 lakhs. The Government should have acted much earlier. As you know, the Company has been making huge trading losses since 1959, as follows: -

1959 . . Rs. 4,96 lakhs loss 1960 Rs. 39-63 !akhs loss 1961 .. Rs. 5-7! lakhsloss 1%2 1963 . Rs. 107:44 lakhs loss 1964 . . Rs. 140-00 lakhs loss 1965 (Budget) Rs. 135 lakhs loss

ihis is the catalogue of losses suffered by this particular Company. The allegations against them were that the moneys taken for building ships were being utilised for certain other things and here the Government did not do anything at all. The British owners (lord Inchcape's family) and the Managers in Calcutta. Macneill and Barry Ltd. have just ruined the Company by their policy of extravagance, missappropriation, mismanagement and all sorts of malpractices. Tf the books of this Company are ever audited nnd scrutinised by independent auditors, the truth will come out. This has been stated in a memorandum and. also I believe in a letter to -the Government, but

the point is this. Even then, the Govern* ment did not act and they allowed time to pass and allowed these people to remove the money.

THE DEPUTY CHAIRMAN: How long will vou ipeak?

SHRI BHUPESH GUPTA: few minutes more. This catalogue is big, hut anyway 1 will cui it short. When you say acquisition of shares by the Government, that does not meet the requirements of the situation. Purchase of 80 per cent, or even 100 per cent, shares of this Company need not mean any On the other hand, what Government has purchased is nothing but 80% of the net liabilities, excess of liabilities over assets, as on 31-12-5964 and thus it has become directly liable to meet 80 per cent of the Company's liabilities to the extent of Rs. 116 lakhs— I he net liabilities of the Company is Rs. 145 lakhs—plus immediate prospect of meeting recurring liabilities. Now, if 1 had time I would have given you much more details because we have studied this concern, the working of this concern and we Arc armed with absolutely reliable materials. Indeed, on the basis of that we make it possible for the Government to act, but here was a case where the Industries (Development and Regulation) Act should have been applied much earlier in order to ensure that public moneys were not wasted, in order to ensure that the Company was well run, in order to ensure that overhead charges did not become a contrivance for misusing funds advanced even from the Government and running the Company to ruin in this manner.

I mention this again and again because the Rivers Steam Navigation Company is a concern which runs inland shipping from Bengal to Assam and so on up to that part. Now. here it was in the interests of the nation thai ii should have been belter looked after and Government had power under the Industries (Development and Regulation) Act, but they did not do so.

They completely connived at it. I demand, therefore, an enquiry now hy the Ministry of Finance, by the SPE and. if I may say so. by the CBI as to the manner in which the Company had been functioning ever since 1959 and I demand that this Company be taken over by the Government and nalised. As far as what compensai should be paid is concerned, it will be determined later on; if you pay at all any compensation, because what you are getting are Iiabilities. That is the situation.

Another case. Let me come to Kanpur.

e, Madam, there are certain concerns >n Kanpur which should be taken over under the Industries (Development and Regulation) Act, but that is not being done. They belong to the Ram Ratan Gupta group of industries. What happens?

ragh many things had been revealed about these concerns and the matter had been debated, they did not take over any of these concerns. On the contrary, the; would not recover Rs. 17 lakhs dii. Mr. Ram Ratan Gupta to the L1C. When we brought it to the notice of the Mouse— J think in 1958 and 1959—the hon. Minister gave an assurance that steps would be taken. Ft was disclosed in this House that certain properties would be auctioned. That was six years ago, I believe, but uptill now. I shall inform hon. Members of this House, none of this property had been auctioned at all. Meanwhile, the Government allowed him to shift, to transfer the properties in the names of others. Even when the Government went to auction the property and realise the debt, it could not be auctioned and the money had not been recovered. I would like to ask: Is this how you are going to regulate the industries in our country? You should have applied the Industries (Development and Regulation) Act. What prevented the Government from applying the Industries (Development and Regulation) Act in the case of this particular concern belonging to the Ram Katan Gupta group which had given such «o account of itself by an action of it and which owed so much money to the public !n the form of LIC loans advanced?

Madam Deputy Chairman. I may inform you that when a civil warrant of arrest

was issued against Mr. Ram Ratan Gupta, he went abroad and the warrant lapsed. 1 ne Government went to the court of law iO have the warrant cancelled. Imagine the L.I.C. filing a petition to have the warrant cancelled. Later on under the pressure of public opinion and questions in this House and the other House the warrant had been issued. But Mr. Gupta Knows how to get a passport when a warrant comes and he leaves abroad. This is trie position. Up to now many of us perhaps had been arrested, but Mr. Ram Katan Gupta had never been even subjected to a civil arrest for which he has eminently qualified himself.

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, there are other speakers too.

SHRI BHUPESH GUPTA: What is the time allotted for this?

Tin DEPUTY CHAIRMAN: One hour.

SHRI BHUPESH GUPTA: Therefore, Madam, I just mention this particular case. I can mention very many cases.

What I would like to say in the end is. you have by all means this particular amendment. Take them over. I am surprised that they are talking about negotiations with the son of Mr. Pratap Singh Kairon. You take over his concern. After the report, the first thing Government should do is to take over under the Industries (Development and Regulation) Act all the concerns which have been mentioned in this report, accused of shady transactions and so on. That is how the matter should be handled. The Industries (Development and Regulation) Act should be a weapon for fighting corruption, mismanagement and other evils and also for controlling the monopolist elements. That is how it should be administered. Today we are facing a situation where bold action is needed, and the weapon you have got in your hand. Use it, strengthen it, as indeed you are strengthening it a little today. It is not a question of four or five, years. Many many concerns need to be | taken over under the Industries (Develop-

[Shri Bhupcsh Gupta.] ment and Regulation) Act. I need not name ihem. But in every industrial city you go, workers will tell you in Bombay, in Kanpur. in Calcutta, in Madras and so on, which are the concerns which are being mismanaged and whose funds are being misused and run against the interests of the country and the national economy. take over these concerns, it would be advantageous to the economy as a whole and also bring you certain resources. With this also is involved the question of employment and so on. I am not going into that aspect of the matter. I have no hesitation in extending to him the powers he demands, but I would only appeal to him to have courage. If you are a Minister of Industry, have courage to act against these people; have courage to take over, if necessary, the Birla concern, Hindustan Motors, and other things under the Industries (Development and Regulation) Act, because the cost accounting is very Therefore, have the bad there courage to act against the monopolist elements. I think the measure should get our support, and I think the whole country will support the Government if the Government knows how effectively and wisely to use this particular measure to put these people in their right place and save the industries and the commercial undertakings in our country from being ruined and mismanaged and run in the manner in which I hare mentioned in the case of some.

DIWAN CHAMAN LALL (Punjab): Madam, I do not know anything at all about the cases mentioned by Mr. Bhupesh Gupta, but unfortunately, Mr. Bhupesh Gupta has not drawn the right conclusion as he should have done from the provisions of this particular measure. According to the old measure, there was an unlimited time for the Government to function in taking over any particular industry. With this amendment my hon. friend limits that time. It is said in the Statement of Objects and Reasons tfiat no further extension appears to be permissible under the proviso. I do not know where my hon, friend geti this particular view from. If he

would only look at the proviso under the-old Act, it says:

'Provided that the Central Government, it it is of opinion that tt is expedient in public interest so to do, may direct that any such notified order shall continue to have effect after the expiry of the period of five years aforesaid for such period as may be specified in the direction", etc.

It may be an unlimited period, it may be easily an unlimited period. How :an it be otherwise than an unlimited period? For such period may be one hundred years. But now my hon, friend says, no, after the expiry of five years it shall be only ten years and no more, and these next ten years should be with five lapses of two years each; that is to say, an extension of the original period of rive years for two years, for another two years, and so on, until ten years. But there is no limit as far as the original measure is concerned, and it is going to be done m the public interest. What is the public interest? Does the public interest cease after the five years or cease after the fifteen years? It does not. The public interest is a continuous thing, and if it is to continue, then why does the hon. Minister limit himself to this particular period as he is limiting himself to this period" suggest that in the original measure there was no limit to the period for which an extension could be taken, but in this particular amendment the hon. Minister is limiting himself to a period of fifteen years altogether, whereas in the original measure there was no limit whatsoever.

SHRI BHUPESH GUPTA: Is that so? I want the Minister to clarify that point. It is a very important point. We would like to have it clarified

SHRI T. N. SINGH: I will do it.

DIWAN CHAMAN LALL: \I think my hon. friend, when he gets up. will probably explain the position. Therefore, it is not necessary at this particular stage for

my hon. friend here to interrupt me in regard to this particular matter.

Now what is the public interest? The public interest is not only in regard to mismanagement, as pointed out by Mr. Bhupesh Gupta, of certain concerns. The public interest may be much wider than this particular mismanagement of a concern, it may be that it is in the interest of the State or interest of the public that a particular concern should be taken over and run by the Government. But when you are limiting the period of your occupation of ibis particular concern, then obviously the public interest ceases after a certain period, namely, 15 years. After that, even >f it is in the public interest for my hon. friend to control this particular firm, he cannot do so under the law; whereas I hold that under the original measure he could do so. Now we are trying to introduce .socialism. One of the weapons in introducing socialism is this particular power that the Government has in taking over a particular concern. Naturally. er the Constitution, you have to pay them a reasonable amount of comp-. tion. You have the power to take it over, but you are limiting yourself under this amendment and you are not going to give yourself that particular ;utthority to take over a particular concern even if it is in the public interest, and you can do only for fifteen years. My hon, friend will probably explain this particular position.

ad talks about nationalisation. This is a weapon that certainly my hon, friend has for this particular purpose. It is said in the statement of Objects and Reasons that no further extension appears to be permissible under the proviso. I :io not agree personally. But that is a or point. The main point is that to which T have referred, namely, the divesting of authority which vests in the Government today to take over a concern and run it in the national and in the public interest. J hope that my hon, friend will We to explain this particular point.

SHRI ARJUN ARORA (Uttar Pradeshl: Madam. I rise to support the Bill.

While supporting the Bill, I want to draw the attention of the learned Minister to one aspect of the management of industries taken over under this Act. When the management begins to mismanage industry so grossly that this Act is invoked, one of the first victims is the workers. almost every case in which the Government has been compelled to take over managements of industrial units, it has been found that the workers' contributions Provident Fund and their contribution to the Employees' State Insurance have not been deposited with the proper authorities by those responsible for the mismanagement of the When the Government takes over these units, the Government acts in a different way. Government does deocsit the workers' contribution and the management's the contribution to Provident Fund authorities and the Employees' State Insurance authorities. But the Government is so as to treat ill-advised the arrears of contributions of the workers to the Provident Fund and the Employees' State Insurance as other arrears which the concern has to pay, and these sums are paid out of the profits which the concern makes under Government-appointed management, under the authorised Controller's management. That acts harshly on the workers because there are certain benefits of the Employees' State Insurance and the Provident Fund Scheme which are available to the workers only if their contributions have been deposited with the proper authorities. The workers are denied all those benefits if the contributions which have been deducted from the workers' wages are not deposited with the proper authorities. When Government takes over a concern, it makes certain investments in order to run the unit. If a cotton mill is taken over, the Government has to make investments, or make guarantees to the banks for procuring cotton, stores and other requisites for running the mill. The arrears which are due to workers or which are due in payment of the workers' contributions to the Employees' State Insurance and the Provident Fund should also be treated in the same manner as the immediate requirements of running the unit, because if the human force which is employed in the industry suffers and does not get the benefit for

[Shri Arjun Arora.] which it has already paid by way of deduction from its wages, the running of the concern will not be smooth.

With these words. Madam. I support the Bill.

SHRI M. M. DHARIA (Maharashtra): Madam, I am here to support the cotnen noa of Diwan Chaman Lall, because 1 feel that by this particular amendment which is brought before the House by the hon. Minister, we are going to restrict the period to ten years. II" we go through the previous Section. I mean the Section in the Act as it stands. Section 18A, it says—

Provided that the Central Government, if it is of opinion that it is expedient in public interest so to do, may-direct that any such notified order shall continue to have effect aftet the expiry of the period of five years aforesaid for such further period as may be specified in the direction and where any such direction is issued, a copy thereof shall he laid, as soon as may be, before both Houses of Parliament."

According to that, after five years, for any period as the Government would 'deem fit and proper, the Government could issue the direction, and it Would have been possible to have the management for a number of years. By this amendment what we are doing is, we are going to fix the time-limit for ten years, years and then afterwards, it could be increased by margins of two years, by placing a copy of the direction before both Houses of Parliament.

So. what 1 feel is that instead of having an amendment of this sort, if we nave ;ere an amendment like this—

"for a further period as may be specified in the direction or directions issued from time to time, and where any such ,

direction or directions are issued, a copy thereof shall be laid on the Tables of both Houses of Parliament",

it is possible to overcome the difficulty that is in the mind of the hon. Minister. The Bill is fortunately introduced here in the Rajya Sabha, and if we do not want to restrict that rime for ten years, then this sort of amendment should not be inserted and we should not make any hurry in having this amendment. I think that proper care will be taken by the hon. Minister.

My second point is regarding th< lie interest to be safeguarded. I entirely agree with the feelings of the hon. Minis ter, and if these public interests are to be safeguarded, then 1 think the two import ant aspects would he the stoppage of pro duction and unemployment. If there is of production or if there is any i,, unemployment, then any naturally shall have to resort to the provisions as are en in the Bill. As Mr. Bhupesh Gupta has rightly referred to, in Maharashtra Stale, the Sholapur Mill is do for several years. There are several legal difficulties of which I am aware. The Mill used to employ nearly 15.000 people and they are jobless. Similarly, there are mills at Akola, there is one mill at Buldhana and there is another mill at Aurangabad, which are also closed, and there are so many mills likely to be clo in tinyears to come.

SHRI BHUPESH GUPTA: Under Section 18A if restricts it to five years and here the extension is for two years. You will see, therefore, that it is not unlimited there. If this is so. it is a progress. What you say is a general thing. Actually, if you have in mind Section 18A of the Industries (Development and Regulation.) Act, there the power is restricted to five years, it is not unlimited and when you have got five years, you have the additional period of two years. Am T right?

SHRI T. N. SINGH: Yes.

SHRI BHUPESH GUPTA: What I hey are trying to do is to have a little more power in order to extend the period of renewal of the order.

SHRI M. M. DHARIA: In that case, as I have suggested, it is possible to have an amendment in the upper part. So far as the present amendment is concerned, we shall have to make it clear that it will not be restricted to ten years. We are restricting it to ten years . . .

SHRI T. N. SINGH: Fifteen years.

SHRI M. M. DHARIA: I am sorry, five years and ten years, we are restricting it to fifteen years. If we have to take over an industry, perhaps we will have to take it over for a few years together. What I would submit is that the Government shall have to think in these terms. This Bill is meant for those who are trying to evade the various responsibilities cast under the various Acts. There are various industrialists who say, as we have read the news today from Punjab, that it is not possible for those people to pay the minimum wage of Rs. 125 per month and nearly 15,000 employees are likely to be unemployed and thrown out of job. How are we going to protect these industries and these employees? For these things, my submission to the hon. Minister would be that safeguarding the public interest means preventing the stoppage of production and also safeguarding the interests of the unemployed, and from this point of view, there should be no restriction whatsoever on the orders of taking over the management. And that is the only submission that I have to make. Thank you very much.

Tnr DEPUTY CHAIRMAN: The House stands adjourned till 2-30 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half-past two of the clock, the VICE-RMAN (SHRI M. P. BHARGAVA) in tb? Chair.

थी विमलकुमार मन्नलालको चौरड्याः (मध्य प्रदेश) : उप सभाध्यक्ष महोदय, उद्योगों के विकास की दृष्टि से जो संशोधन विधेयक प्रस्तृत किया गया है उसका इरादा तो बहत नेक है मगर नेक इरादे भी चगर गलत ग्रादमियों के हाथों में पहुंच जायें-अगर उस्तरा बन्दर के हाथ में दे दिया जाय तो हजामत बनाने की बजाय अपनी खद की नाक काट लेगा या किसी दूसरे की नाक काट लेगा-वैसे ही इरादा तो हमारे शासन का बहुत ग्रच्छा है कि हमारे देण में उद्योगों का विकास हो, परन्तु हमारे इस मंद्रालय के मंत्री महोदय-ज्याज के नहीं उनके पहले के-एने भी रहे कि संसद सदस्यों के पत्नी का जवाब देना भी वे उपसक्त नहीं समझते थे, इतना ही नहीं उसको एकनालेज करने में भी उनको शरम लगती थी । ऐसी स्थिति थी । किसी संसद सदस्य की कोई व्यक्तिगत फैक्टरी नहीं चलती और जिसकी चलती होगी वे इधर उधर जाते होंगे और कुछ करते होंगे, उनसे भेरा मतलब नहीं है, मगर जिस क्षेत्र से जो मंसद सदस्य हो कर ग्राते हैं उनका एक फर्ज होता है कि इस बात के लिये कोणिण करें कि उनके क्षेत्र में औद्योग करण हो, उनके यहां उद्योग अले । तो बजाय इसके कि मंत्री महौदय उनकी मांग पर विचार करते. "धान् मैरिट्स" उसके ऊपर निर्णय करते कि अमक उद्योग की चलाना चाहिये या नहीं चलाना चाहिये, उन्होंने उसकी एकनालेज करना, उनके पत्र का जवाब देना तक, ठीक नहीं समझा । यह स्थिति ग्राज तक विद्यमान थी, अभी क्या स्थिति है मैं नहीं कह मकता। तो इस स्थिति को देखना होगा ।

दूसरे, उद्योगीं को चलाने के लिये खास तीर पर बिदेशी भुद्रा, कच्चा माल, और [श्री विमलकुमार मन्नालालजी चौरड़िया] पर्मिट, इन तीन चीजों का झगड़ा रहता है ग्रीर ये सारी हमारी केन्द्रीय सरकार ने यहां पर अपने हाथ में केन्द्रित कर रखी हैं ग्रीर

इस केन्द्रीयकरण के परिणामस्वरूप यह होता है कि यहां पर अगर मंत्री महोदय स्वयं भी प्रयत्न करें और स्वीकार करें कि यह जस्टीफाइड केस है तो भी मुझे ऐसा लगता है कि वे उस मामले को पूरा करने में समर्थ

नहीं हो सकते हैं। मुझे मध्य प्रदेश के एक दो केस मालूम हैं। बेचारे कोई संसद

सदस्य थे, वे ग्रपने क्षेत्र में उद्योग खुलवाने के लिये इधर उधर जाकर मंत्री महोदय के पास पहुंचे, सब के पास पहुंचे । उत्तर

मिल गया कि यह कारखाना नहीं खुल सकता क्योंकि इसमें बड़ी कठिनाई है, फारेन एक्सचेंज की कमी है। मगर एक कम्पनी जो यहां पर

लिए जोन का काम करती है उसने उनसे कहा, हमको तीन परसेन्ट कमीणन दे दो. हम दक्तर से दो महीने के अन्दर

सारा दिलवा देंगे, फारेन एक्सचेंज की दिक्कत मिट जायेगी, सारा कच्चा माल मिल जायेगा। पहले भी इस पर जब जब चर्चा हुई थी तब

मैंने कहा था कि हमारे यहां दिल्ली में ऐसे लोग काम करते हैं और जब तक हम इन प्राइवेट चैनल्स से काम नहीं करवाते तब तक हमारे काम पूरे होते नहीं और उद्योग का विकास नहीं हो पाता और ग्रगर बीच में

दलालों से मिल कर उनको कमीशन देकर काम करवाएं तो हो जाता है। इस दृष्टि से यह अत्यन्त आवश्यक है कि मंत्री जी इस बात

का प्रयत्न करें श्रीर देखें कि ये कीन लोग ऐसे हैं जो इस तरह से हमारे यहां ठीक ब्यवस्था में गड़बड़ फैलाते हैं। दूसरे, श्रगर उद्योगों का विकास करना है तो प्रत्येक प्रान्त

को इस बात की छूट दे दी जाये कि जिससे उनके यहां जो उद्योग वे चाहते हैं उनका एक कोटा बांध दीजिए किन्तु अविकसित

क्षेत्र हो तो उनको ज्यादा, विकसित हों तो कम, दीजिये। उनके लिये यह भी व्यवस्था अग्रप कर दीजिये कि जिसको चाहे वह लाइसेंस दे सकेंगे, श्रीर जो विदेशी मुद्रा चाहिये वे दे सकेंगे । श्रगर श्राप ऐसा करेंगे तो यह जो श्रारोप इस प्रकार के लगाये जाते हैं वह भी कम हो जायेंगे ।

श्राप यह कानन बना रहे हैं कि दस साल की ग्रवधि बढ़ा सकें, दो दो साल करके पीरियड बढा सकें। यह ठीक ही है। मध्य प्रदेश में राजनन्द गांव में एक मिल थी, वह मिल ठीक तरह से नहीं चलती थी तो सरकार ने टेकग्रोवर कर लिया । इसका उल्टा परिणाम यह हम्रा कि थोड़े दिनों वह मिल चल सकी फिर वह फेल हो गयी और जो मल झगडे की जड़ थी वह थी मजदूरों की ग्रापसी खींचातानी, ग्रौर उसमें भी कछ ही लोग थे. जिसके परिणामस्वरूप समस्त मजदूरों को तकलीफ उठानी पड़ी ग्रौर वह उद्योग भी काम नहीं कर सका। इसलिये यह अत्यन्त ग्रावश्यक है कि सरकार को उसमें सिकिय भाग लेकर ऐसे तत्व जो कारखाने को चलाने में बाधक होते हैं ग्रौर ग्रगर स्पष्टत: मालम पडता है कि ये मुख्य दो चार आदमी ऐसे हैं जो लोगों को श्रम में डाल कर हमारे कारखाने को उत्पादन करने नहीं देते तो उन लोगों को हटा कर कारखाने को चलाया जा सके या तो हमें विल्कुल स्पष्ट कर देना चाहिये इसको कि ये ये खराबियां हैं और अगर सरकार पूर्णरूपेण टेकग्रोवर करना चाहे तो उसका कम्पेनसेशन तय करें ग्रीर सरकार उसको भ्रपने हाथ में लेकर उसको ठीक तरह से चलाने की व्यवस्था करे। जो कारखाना कच्चे माल के उप-लब्धि के ग्राधार पर और ग्रन्य सभी ग्राधार के कारण लाभ में चल सकते हैं वही मशीनरी खराब होने से या आपसी झगड़ों के कारण ग्रसफल भी हो सकते हैं। तो यह जो चीज राजनन्द गांव में चली तो इस राजनन्द गांव के झगड़े को देख कर के उस कारखाने को जल्दी से जल्दी सुचारू रूप से चलाने की व्यवस्था करनी चाहिये।

एक बडी विचित्र व्यवस्था हमारे देश में चलती है कि होना तो यह चाहिये कि जो पिछड़े हुए क्षेत्र हैं उनको विशेष अनजा पव दीजिए, विदेशी मद्रा भी दीजिए, लेकिन हमारे व्यापारी लोग भी इतने तेज हो गये कि पिछड़े हए क्षेत्रों के नाम पर विदेशी महा पमिट ले लेते हैं, जैसा कि मैं मिसाल के तौर पर बताऊं कि ग्रभी मध्य प्रदेश के नाम पर देवास में एक कारखाना खोले जाने की बात थी अगेर वह जाकर गुजरात के नदियात नामक स्थान पर खोला गया । तो किसी क्षेत्र के विकास करने की द्रष्टि से योजना बनाई जाय ग्रीर उसके लिये दूसरी जगह में खर्चा हो जाय तो यह न्यायसंगत प्रतीत नहीं होता । इस द्दि से मैं माननीय मंत्री जी से प्रार्थना करूंगा कि इस दिशा में भी कुछ करेंगे तो ज्यादा अच्छा होगा ग्रीर जो तीन बातें मैंने कहीं, उनको ध्यान में रख कर हमारी सरकार कारखाने स्थापित करेगी तो ठीक होगा।

राजस्थान के एक मित्र कह रहेथे कि हमारे यहां पर घड़ी का कारखाना खोलने के लिये विदेशी भी सहयोग देने के लिये तैयार हैं मगर एक साल हो गया उनकी अर्जी एक टेबल से दूसरी टेबल पर ही जा रही है—एप्लाई एप्लाई नो रिप्लाई। कुछ लोगों में ऐसी धारणा हो गई है— और वह सही धारणा है—कि अगर उसमें थोड़ा बजन पड़ जाय और चाहे जो एजसी यहां पर काम करती है उसी के माध्यम से बजन पड़ जाय तो काम बन सकता है।

तो मेरा कहना है कि जो एक सत्ता आपने अपने हाथ में केन्द्रित कर रखी है उसको आन्तों में विकेन्द्रित कीजिए गा और जो बेईमानी चलती है उसको रोकने का प्रयत्न करेंगे तो बहुत अच्छी बात होगी।

شرى عبدالغلى (پنجاب): و ئس چهرمين صاحب - مجهد خوشي هـ 156 RSD.-4.

کہ سرکار رحم اور دیا چاہتی ہے۔ خوب لے - چوں که سرکار کی منشا یه هے که جہاں کیوں بھی انڈسٹریلائزیشن ہے یہ وہ کہ جمع نے سومایا لگایا ہو وہ انے کسی انٹرسٹ کے تحت اس کام کو نہ جلائے یا کمپنی میں جھگوا ھو اور نه کام چلے اور اس مہی انڈسٹری کو بھی دھکا لگے اور مزدوروں کو پھی جو۔ وھاں کام کرتے هير ، تو اس ميں آپ يه چاہتے ھیں کہ پانچ سال کی بجائے ميعاد لور بوها دي جائه - دو دو سال کرکے دیس سال اور کر دیا جائے - مجھ كوئه اعتراض نهين ليكن سين وائس چير مين صاحب - عرض كرنا جاهتا ھوں کہ کیا سرکار واقعی اس نیت سے چل رهی هے که مؤدوروں کو زیافته کام الے -الدّستن كو دهكا له الكيه مهن ايسا متحسوس نهیں کرنا - جس بعجت کو بوا سوشلستک بحث کیا گها هے اور جس کی تعریف کرتے هماری آفیشیل پارٹی تھکنی نہوں اس نے لاکھوں مزدوروں کو بریشان کو دیا ہے ایک هی چوت میں کہ ان پر ۲۵ کی بجائے ایک سو پنجیس کر دیا ہے، یاور لوم والرس ير - ولا جانتے هيں كه مهاراشتر میں جتنے بھی لوگ ھیں ان کے ایک ایک دو دو پاور لومس هیر."- زیاده کو کهدیا پچیس پر هم رمایت کر دین کے - اس سے اوپر امید ھے اور زیادہ ر ایت کر دیں گے تو اسمر آدسی کے لئے جے اس کے باوجود کہ ان کا نام بلیک السع مين آگها هے - ان كي تعام المهليون كو آنا چاهئے - ان كو ي- مدر ج- النسلس دئيم كئم - اسليشيل سارتیفیکیت دیے گئے اور اس سے بھی کوئی کام بدا نہیں - تو ہم سمجهتے عقوں کہ کہ سرکار کا صدعا یہ مے کہ پاور آنے هانه ميں رکھے جس کا سر چاھے عیل دھے - سرکار کے جب دل میں آنی ہے تو جس کو چاہے بخہ س عيتي هے - اور جس کو نه چاهے اس کو نہیں بخشتی - اس کے معلی سیة تهیس که ولا لیمو کو پذالا دینا چاهتی هے یا انڈسٹریز کو اٹھانا چاہتی هے - اگر هے، تو سين پوچينا چاهتا عوں کہ آخر یہ جواپاور اوم کے بارےمیں چقیو سوچے سمجھے ایسا کیا گیا کہ ان چو ویادہ بچھا دیا گیا تو اس میں کس € دوش ہے -?

دوسری بات جو میں آپ کے نوٹس
سیں لانا چاھتا ھوں وہ یہ ہے کہ ھمارے
سیعی اور اچھی
طبیعت کے منسٹر ھیں - ایک طرف
تو جم یہ چرچا کرتے ھیں کہ جننا
روپیہ ہے وہ ھمارے دیش میں رہے یہ تو اچھی بات ہے لیکن ھم نے کیا
کھا ? ۱۹۲۱ میں جب ایمرجنسی
کی چرچا ھوئی - تو سارے دیش
میں جوائس چھرمین صاحب - یہ
میں جوائس چھرمین صاحب - یہ

[شری عبدالغنی]
رعایت کرنا—اور اس طرح سے مزدوروں
کو لدغیانہ میں زیادہ جاگرتی تھی
انہوں نر کہدیا ہم ایسا کریں گے ایجیتیشن کریں گے - لیکن مہاراشٹر
میں کہیں زیادہ ہے پنجاب سے اور
صوبوں سے - تو کیا سرکار واقعی یہ
سمجہتی ہے کہ اس سے دھکا نہیں لگے
گا انتستری کو -

دوسی بات وائس چپرمین صاهب - میں عرض کرنا چاهتا هوں که کمپنیوں میں خرابیاں هیں شوی بهوبیه کپتا جی نے آج نہایت رستار کے ساتوہ تفصیل آکے ساتوہ کئی کمپنیوں کا ذکر کیا ہے -

میری کچه بد نصیبی هوئی اور
میں محصوص کرتا عوں جس آگست
هاؤس کے معبر هونے گاحق محجهے نصیب
عوا هے که یہاں کمپنیوں کی خاتی هے ایک
درمیان رعایت کی جاتی هے ایک
هی گفاہ کے لئے اور ایک کمپنی کو
چو ذالمیا جین گروپ کے ساتھ تعلق
رکھتی تھی اس کو رگیدا گیا اچها کیا،
ساتھیوں سے تھا ان پر سرگار چپی
ساتھیوں سے تھا ان پر سرگار چپی
ساتھیوں سے تھا ان پر سرگار چپی
ساتھیوں سے آور نندا جی کہتے
میں ھیں ۔ اگر کوئی امی چید

همارا روپیه هے اس کو بنچایا جائے -بلکه دیش والوں کو جو صنعت کاو هیں ان کو زیادہ سے زیادہ مدد ملے -لیکن هوا کیا - هم نے فارن کلتریز کو برا-آرةر اولن تاپس اور را اول كےلئے ديا أور اس سے هم نے کروروں روپیة ایپ ملک سے اس کام کے لئے باعر بہہجا جب که هماری بہلیں اپنے زیورں اور چھوٹے چھوٹے انتوں اور چوڑیوں کو جو سونے کی هوتی تهیں دے اوس تهیں اس لئے که هارا فاون ایکسچیدج بوء جائے - تو اس کے معلَّى كيا هوئے - كه بنجائے ديسى اون کے اس وقت هم نے اپلی فوجوں کو أوراً سامان دينا تها اس لئے اس اول كو فوراً باهر سے منكايا - ليكن هم نے اس قارن ایکسچینج کو ضائع کیا اور وی ضائع عوا - میں اس بارے میں دعوول كرتنا هون أور صهري كوئي ترديد نههن كريائے كا كه بولا جهسے چدد مواتے آدمیوں کو بلک اول دیا گیا اس کے ہارے میں کسی نے اس بات کی بھی چنتا نہیں کی که اس اول کا کچہ سامان فوراً فوج کے آدمیوں کو بھی بھیجا کیا ۔ يا نهين - تومين كهتا هون آپ چنا اغنیار جاعتے عیں لے لیجئے ۔ جنتا دل چاہ لے لیجئے کیوں کہ بغیر اختیار کے حکومت نہیں چلنی اور اگر كوئبي انقامتري قاس أنستني كرنا چاهے تو جتنی جلدی قابو کر پائیں گے، جتنی دير كے لئے كر بائيں اندا اچها هے -مين كهذا چاهتا عون له جو وچاروں کو چلا رعی ہے تو اس سوکار کی حالت یہ هے که یه تهیک هے ک

اندستری سے اس کا واسطہ نہیں ہے ليكن ليبر سے تعلق هے - يم - دبلو -قبی-مهن أتيس برس ہے جو لوگ كام الكرتم چال أرهم هين وه ايهي تک کھے عی هیں پکے نہیں عوثے هیں - وہ ابھی نا۔ ٹیمیریوی هیں سرکار آنهیں پرمانیدت نہیں کر رھی هے اس طرح بھلائی اور روزکیلا کے كارخانے هيں يا دوسرے كارخانے هيں جهاں سرکار کام کرتی ھے - اور اسی طرح سے ریلوے میں اور دوسری جگه كها وهال ولا يه ديكهتي في كه جهال کلم رک جاتا ہے یا کلم اس هدت کے ساتھ نہیں کر پاتے ، کیا یہ اپذی منعت کو چاہے لوھے کی صنعت عوہ ديكهتي هے ? اس لئے كيا جواب ھے ان کے پاس اور انہوں نے اب تک کیا کچه کیا ہے? کتلی ترقی کی ہے۔ تو درسوے کارخانے جسے لے لیتے هیں جیسا که ابھی چوریا جی نے کہا کہ ! لدا اور اپنے کسی دہت (Pet) کو دے دیا اور اس طوح سے وہ سرار کے تحت ہو گیا۔ چار دین چا کو اودا مزہ لے کر قعب سے بھا كُلُّے - وَو مين سمجهتا عوں كه اس سے کوئی زیادہ لابھ ھونے والا نہیں ، اگر آپ البه دينے والے هيں - ميں مائتا ہوں کہ سوکار نے بعض ایسی کمپذیوں کو اپنے ادھیکار میں لیا ھے جلہوں نے پہت اچھا کام کیا ہے۔

كر سكتے هيں - جو تتريباً بارة كرور کی پیداوار کو رہے شیں - لیکن حالت یہ ہے کہ سرکار مشیفری کے لدُر امهورت النسلس ديتي هي ليكن اس کے پرزوں کے لئے امچورے کی اجازت نهیں دیتی ہے - جب مشین والے امپورت کرنے کے لئے درخواست کرتے میں بلکہ بنیر برزاں کے مماری لیبر ہے کار عو جائے گی جو عم سرکار کو فارن ایکسچینم دینا چاهتے هیں وہ بے کار هو جائے گی تو وهاں يرهماري تيكستائل كمشلر صاحب بیٹے بیٹے حکم دیتے میں که تم دیسی پرزے خریدو لیکن یه مشینری ایسی هے که هددوستان میں اس کے پوزے نہیں بلتے - جب ان سے کہا جانا ہے کہ تم بتاو کہ کہاں پر پرزے ملتے ھیں ھم وھاں سے خوید لیلگے تو اس کے ہارے میں کوئی توجہ نہیں دى جانى- ھائر پرچيزينگ دَپارِتَمنت والے جب ان کو لکھتے میں که ان کی دفتین هیں اور وہ اس قسم کی هیں اور ان کی دققوں کے دور کرو تو وہ محکمہ جو تھکسٹائل کمشنر کے ماتحت ہے ، جس کے ذربعه ساري اندستري چاتي 🗻 ولا خوامت والا فلط بهاني كرتا هـ - يه قدارتمات انفا بے پروا مے که منستروں کے خطوں تک کا صفقول جواب نہیں (Time bell rings.)

[شربي عبدالغلي] جس طرح سے که اسمال اسکهل اندستری اور هائر پرچیزینگ کا دَپارِتْمانت هے - اس میں کهجو کهجو گاری چلتی هے ۱۹۹۱ تک هم صرف چھ کرور روپیڈے کا کام کر پائے ہیں لیکن ۱۹۹۱ تک ، ۱۹۹۳ تک ، اگر ایک دیارتمینت اس سے دوگنا کوتا ہے ، چھ کروڑ سے بارہ کروڑ تک کا کام کر سکتا ہے ، اس کی پیداوار باره کرور سے زیادہ هو سکتی هے تو تو اگر سرکار چاهے تو باقی سب جگت پر کمیلیوں کے ذریعہ سے ان کی ترقیوں کو پہرے اور ان کو سزا دے -ليكن يه سؤا دے كى كها - ? حالت یہ ہے کہ اگر ھائر پرچیزیلگ قیارتمنت دو سال میں اندی ترقی کو سکتا ہے تو گورنملت کے تائریکت کلٹرول میں جو انے ادارے هیر اللی ترقی کیوں نہیں کو سکتے ? اگر وہ اس طوح سے ترقی نہیں کو سکتے تو اس مين فرور كهين خاميان هين -

میں مانتا ہوں کہ تی - این سائلہ صاحب جہاں یہ اختمارات لیتے
میں وہاں پر ہائر پرچیزیڈگ

قیارتمنت کے جو قائریکٹر صاحب
شری ناجیا ہیں اس طرح کے قابل
آدمی پیدا نہیں ہو سکتے جو دو
سال میں آٹھ سال سے بھی زیادہ کام

کام دے کا ۔ لیکن وہاں کے سزدوروں نے جنہوں نے اس میں کام کیا کام ختم هوي کے بعد ان کو دوسری جگه کام دیدا آپ کی آڈمہ داری ہے۔ اکر مؤدوروں کو لیمر سلے کا تو اندستدین کو ترقی ملے گی کیوں کھے وہ الکسٹریز کو بجلی ڈین کے اور افی تعداد مهن دينكي - ليكن اس كا پهل آپ کو ملے کا یا نہیں ملے کا یہ دیکھلا سرکار کا کام ہے۔ مہرا عرض کرنے كا مطلب يه هے كه سركار اكر ادهيكار لينا چاهتي هے تو لے ليكن لدعيكاروں کا استعمال ایسا نم کرے جس سے کم بدنامي هو جائے - جس إطرح كه سرکار فوق کے معاملہ میں بدنام ہوئی ا ھے اور اس نے سارے دیھ*ی آ*کو *[اس]* کام کو اپنے ہاتھ میں لے کر بھوکا سار آ دیا ہے - جب اس کے بزرگوں نے اس کا ہوئنس نہیں کیا تو وہ اس طرح کے کام کو کھوں اپنے عاتم میں لینے کی هنت کر رهی ہے۔ میں ان سے عرض کرونکا که وہ ڈیموکریسی كا نام نه ليس - جمهوريت كا إنام نه لين - أن كو ةكتية،شب كا "نام لينا جاهیئے - جہاں سے ان کا کچھ بننے والا هم - لهكن جيسا كه جناب نے فرمایا میں اسے پوری طرح مانتا عوں لهكن مهن يه جانتا .ون كه كمهليز جو منستروں کو یا منستروں کے عزیزوں کو یا عزیزوں اکے عزیزوں کو

مين أب كاحكم بحجا التا هون -همارے منستر سنکم صاحب جنہوں نے يه نها بوجه الهايا هي ولا يه ديكهين که انہوں نے ملک کی ایک بوی ذمهداری اتّهائی هوئی هے که جو اس طرح کی ہے ایمانی ہوتی ہے۔ اس کو روکیں ۔ اگر کوئی ہے ایمانی کرتا ہو جیسا که ابھی همارے شری بہوبیش گپتا جی نے توجہ دلائی ہے که لوگ کس طرح کی بے ایمانی کرتے ھیں تو آپ کا کام ھے کہ آپ ان کر پکویں - اگر آپ نہیں پکوتے اور جیسا که ۱۹۵۸ کے واقعہ میں آپ نے کہا اور سجھے یاد ھے که جداب نے کئی بار جهاز رانی کی کمپنیوں کی طرف توجه دلائي که کمپلیوں کمپلوں میں امنتیاز نه هو - اگر ایک هاته سے مزا دیتے هیں شولا پور سل والوں کو یا کسی دوسرے کو اتو اوھاں اپر آ**پ** اینا مضبوط ذندا سرمایهدار پر نهیس بلكة أفيشهل يريهينكين جو سركار کی طرف سے خواب کام کرنا ہے۔ جو مزدوروں کو تکلیف دیتا ہے اور جو مزدوروں کا سہارا نہیں ليتا ـ

میں آخری ایک عرض یہ کرنا چاهتا هوں که بهاکولا دیم جو هم نے بنایا هے وہ دنیا میں ایک ہوی طاقت رکھتا ہے، وہ اندستبیز کے لئے ، کیہتی بازی کے لئے، بہت اچھا

[شرى عبدالغلى]

ائیے یہاں اکموتیت کرتے ہیں - میں ایک نہیں دس نام لے سکتا ہوں - وہ جو چاہیں کرتے چلے جائیں ان پر کوئی ہاتی نہیں ہوتا ہے -

میں امید کرتا ہوں کہ مستر سنگھ ان باتوں سے بے نیاز ہو کو اگر ایے محکمے میں یہ ادھیکار لیکے ہیں تو وہ پورا پورا اس کا صحیحے استعمال کریں گے ۔ شکریہ –

'श्रिकी ग्रब्दल गनी (पंजाब') : वाइस नेयरमैन साहिब, मुझे खुशी है कि सरकार रहम और दया चाहती है। खुब लें, चुंकि सरकार की सनमा यह है कि जहां कहीं भी इण्डस्दीलाइजेशन है या वह कि जिस ने सरमाया लगाया हो वह अपने किसी इन्ट्रेस्ट के तहत इस काम को न चलाए या कम्पनी में जगड़ा हो और न काम चले और उसमें इण्डेस्टी को भी धनका लगे ग्रीर मजदरीं को भी जो वहां काम करते हैं, तो उसमें आप यह चाहते हैं कि पांच साल की बजाए मियाद और बढ़ा दी जाए-दो दो साल 🧼 करके दस साल और कर दिया जाए । मझे कोई एतराज नहीं लेकिन मैं, वाइस चेयरमैन साहिब, अर्थ करना चाहता है कि क्या सरकार बाकई इस नीयत से चल रही है कि मजदूरों को ज्यादा काम निले । इण्डस्ट्री को धक्का न लगे, मैं ऐसा महसूस नहीं करता । जिस बजट को बड़ा सोशलिस्टिक बजट कहा गया है और जिसकी तारीफ करते हमारी आफिशियल पार्टी थकती नहीं उस ने लाखों मज़दूरों को परेशान कर दिया है, एक ही चोट में, कि इन पर 25 की बजाए एक सौ पच्चीस कर दिया है, पावर लूम वालों पर । वह जानते हैं कि महाराष्ट्र में जितने भी लोग हैं उनके एक एक, दो दो पावर लूम्स हैं । ज्यादा को कह दिया पच्चीस पर हम रियायत कर देंगे । इस से ऊपर उम्मीद है और ज्यादा रियायत कर देंगे, तो अमीर आदमी के लिए रियायत कर ना — और इस तरह से मजदूरों को लुधियाना में ज्यादा जागृति थी उन्होंने कह दिया हम ऐसा करेंगे, एजिटेशन करेंगे । लेकिन महाराष्ट्र में कहीं ज्यादा है पंजाब से, और सूबों से तो क्या सरकार वाकई यह समझती है कि इस से धक्का नहीं लगेगा इण्डस्टी को ?

दूसरी बात, वाईस चेयरमैन साहब, मैं ग्रजं करना चाहता हूं कि कम्पनियों में खराबियां हैं। श्री भूषेश गृप्ता जी ने ग्राज निहायत विस्तार के साथ, तफसील के साथ, कई कम्पनियों का जिकर किया।

मेरी कुछ बदनसीबी हुई खौर में महसुस करता हं जिस ग्रागस्ट हाउस के मेम्बर होने का हक मुझे नसीब हुआ है कि यहां कम्पनियों कम्मनियों के दरमियान रियायत की जाती है, एक ही गुनाह के लिए और एक कम्पनी को जो डालमिया-जैन प्रव के साथ ताल्लक रखती थी उस को रॉदा गया, अच्छा किया, लेकिन जिस का ताल्लक विडला से. विडला के साबियों से था, उन पर सरकार चप्पी साधे बैठी है और नत्दा जी कहते हैं कि 60 एम० पीज उनकी जेब में हैं। अगर कोई ग्रमी चन्द प्यारे चन्द के बारे में शिकायत करता है इस के बावजद कि उनका नाम ब्लैक लिस्ट में था गया है, इनकी तमाम कम्पनियों को ग्राना चाहिए । उन को पै-दर-पै लाइसेंस दिए गये । असेंशियल सर्टिफिकेट दिए गये और उस से भी कोई काम बना नहीं । तो हम समझते हैं कि

न्यरकार को मुद्दा यह है कि पावर ग्रपने हाथ में रखे जिस का सर चाहे कूचल दे। सरकार के जब दिल में ग्राती है तो जिसको चाहे बखश देती है, ग्रीर जिस को न चाहे उस को नहीं बाखाणती । इस के मायने यह नहीं कि वह जोबर को पनाह देना चाहती है या इण्डस्ट्रीज को उटाना चाहती है। ग्रगर है, तो मैं पूछना चाहता हं कि याखिर यह जो पावर लग के नारे में वर्गर सोचे समझे ऐसा किया गया कि छन पर ज्यादा बढा दिया गया, तो इस में किस का दोष है ?

दूसरी बात जो मैं श्राप के नोटिस में लाना चाहता हुं वह यह है कि हमारे सिंह साहिब कुक शरीफ ग्रौर ग्रच्छी तबीयत के मिनिस्टर हैं। एक तरफ तो हम यह चर्चा करते हैं कि जितना रुपया है वह हमारे देश में रहे। अह तो अच्छी बात है लेकिन हम ने किया क्या। 1962 में जब एमरजेंसी की चर्चा हुई तो सारे देश में बाइस वेयरमैन साहिब, यह महसूस किया गया कि इस वक्त जो हमारा रुपया है उस को बचाया जाए बल्कि देश वालों को जो सानग्रत-कार हैं उन को ज्यादा से ज्यादा मदद मिले । लेकिन हुआ क्या ? हम ने फारेन कन्ट्रीज को बड़ा ब्रार्डर वूलन टाप्स अपीर रावल के लिए दिया और इस से हम ने इरोडों रुपया अपने मल्क से इस काम के लिए बाहर भेजा जबकि हमारी बहनें अपने चैवरों ग्रीर छोटे छोटे कांटों ग्रीर चुड़ियों को जो सोने की होती थीं दे रही थीं। इसलिए कि हमारा फारेन एक्सचेंज बह जाए। तो इसके मायने क्या हए कि वजाए देसी ऊन के उस वक्त हम ने अपनी फीजों को फौरन सामान देना था, इसलिए इस वूल को फीरन बाहर से मंगाया । लेकिन हम ने इस फारेन 😎 🛪 च को जाया किया और वह जाया हुआ। मैं इस बारे में दावा करता हूं ग्रौर बरी कोई तरदीद नहीं कर पाएगा कि विदला जैसे चन्द मोटे ग्रादिमयों को बस्क वृल दिया गया । इसके वारे में किसी ने इस बात की भी चिन्ता नहीं की कि इस वल का कुछ सामान फौरन फौज के आदिमयों को भी

भेजा गयाया नहीं। तो मैं कहता हूं ऋष जितना ग्रखत्यार चाहते हैं ले लीजिये, जितना दिल चाहे ले लीजिए, क्योंकि बगैर अखत्यार के हरूमत नहीं चलती । ग्रीर ग्रगर कोई इन्डस्ट्री डिस-ग्रानेस्टी करना चाह तो जितनी जल्दी काब कर पाएंगे, जितनी देर के लिए कर पाएं, उतना ग्रन्छा है । मैं कहना चाहता हं कि जो सरकार अपने विचारों को चला रही है तो उस सरकार की हालत यह है कि यह ठोक है कि इण्डस्ट्रों से उसका वास्ता नहीं है, लेकिन तारुलुक है। पी० डब्ल्यु० डी० में तीस बरस से लोग काम करते चले था रहे हैं, वे अभी तक कच्चे ही हैं, पक्के नहीं इए हैं। वे अभी तक टेम्प्रेरी हैं और सरकार उन्हें परमानेन्ट नहीं कर रही है। इस तरह भिलाई ग्रौर रूरिक्ला के कारखाने हैं या दूसरे कारखाने हैं जहां सरकार काम करती है और इसी तरह से रेलवे में ग्रीर दूसरी जगह, क्या वहां वह यह देखती है कि जहां काम रक जाता है या काम इस हिम्मत के साथ नहीं कर पाते, क्या यह ग्रपनी सनग्रत को चाहे लोहे की सनग्रत हो देखती है इसलिए क्या जवाब है इन के पास ग्रीर उन्होंने ग्रब तक क्या कुछ किया है? कितनी तरक्की की है? तो दूसरे कारखाने जिसे ले लेते हैं जैसा कि अभी चौरडिया जी ने कहा कि ले लिया और अपने किसी पेट (pet) को दे दिया और इस तरह से वह सरकार के तहत हो गया । चार दिन चला कर ग्रपना मजा ले कर टप से बैठ गये। तो मैं समझता हूं कि इससे कोई ज्यादा लाभ होने बाला नहीं, ग्रगर ग्राप लाभ देने वाले हैं। मैं मानता हुं कि सरकार ने बाज ऐसी कम्प-नियों को अपने अधिकार में लिया है जिन्होंने

श्री अब्दल गुनी बहुत ग्रन्छा काम किया है जिस तरह से कि स्माल सकेल इण्डस्ट्री ग्रीर हायर परचेजिंग का डिपार्टमेंट है । इस में खिच्खिच् गाड़ी चलती है। 1962 तक हम सिर्फ 6 करोड़ रुपये का काम कर पाए हैं लेकिन 1962 तक. 1964 तक. ग्रगर एक डिपार्टमेंट इस से दो गना करता है, छः करोड़ से बारह करोड़ तक का काम कर सकता है, इस की पैदावार बारह करोड से ज्यादा हो सकती है, तो ग्रगर सरकार चाहे तो बाकी सब जगहों पर कम्पनियों के जरिए से उन की विटियों को पकड़े ग्रीर उन की सजा दे। लेकिन यह सजा देगी क्या ? हालत यह है कि अगर हायर परचेजिंग डिपार्टमेंट दो साल में इतनी तरक्की कर सकता है तो गवर्नमेन्ट के डायरेक्ट कन्टोल में जो ग्रपने इदारे हैं वह उतनी तरक्की क्यों नहीं कर सकते ? छगर वह इस तरह से तरवकी नहीं कर सकते, तो इस में जरूर कहीं खामियां हैं।

में मानता हं कि टी० एन० सिंह साहिब जहां यह अस्तियारात लेते हैं वहां पर हायर परचेजिंग डिपार्टमेंट के जो डायरेक्टर साहिब श्री नाजपा हैं इस तरह के काबिल ग्रादमी पैदा नहीं हो सकते जो दो साल में ग्राट साल से भी ज्यादा काम कर सकते हैं. जो तकरीबन बारह करोड की पैदावार कर रहे हैं, लेकिन हालत यह है कि सरकार मशीनरी के लिए इम्पोर्ट लाइसेंस देती है लेकिन इस के पूजों के लिए इम्पोर्ट की इजाजत नहीं देती है। जब मशीन वाले इम्पोर्ट करने के लिए दरख्वास्त करते हैं बल्कि बगर पूजीं के हमारी लेबर बेकार हो जाएगी, जो हम सरकार को फारेन एक्सचेंज देना चाहते हैं वे बेकार हो जाएगी, तो वहां पर हमारे टैक्स-टाइल कमिशनर साहिब बैठे बैठे हक्म देते हैं कि तम देसी पूजें खरीदो, लेकिन यह मशीनरी ऐसी है कि हिन्दुस्तान में इस के पूर्जे नहीं बनते, जब इन से कहा जाता है कि तुम बताग्रो कि

कहां पर पूर्जों मिलते हैं हम वहां से खरीद लेंगे तो उस के बारे में कोई तवज्जो नहीं दी जाती। द्वायर परचेजिंग डिपार्टमेन्ट वाले जब उन को लिखते हैं कि इन की दिक्कतें हैं और वे इस किस्म की है और उन की दिक्कतों को दूर करो तो वह महकमा जो टेक्सटाइल कमिशनर के मातहत है, जिसके जरिए सारी इण्डस्टी चलती है वह खवाहमस्वाह गलत ब्यानी करता है। यह डिपार्टमेन्ट उतना बेपरवा है कि मिनिस्टरों के खतों का माकुल जवाब नहीं देता । {Time bell rings} श्राप का हक्म बजा लाता हूं। हमारे मिनिस्टर सिंह साहिब जिन्होंने यह नया बोझ उठाया है वह यह देखें कि उन्होंने मुल्क की एक बड़ी जिम्मेदारी उठाई हुई है कि जो इस तरह की बेईमानी होती है उसको रोकें। अगर कोई बईमानी करता हो जैसा कि ग्रभी हमारे श्री भपेश गुप्ता जी ने तवज्जो दिलाई है कि लोग किस तरह की बेईमानी करते हैं तो श्राप का काम है कि आप उन को पकड़ें। अगर आव तहीं पकड़ते और जैसा कि 1958 के वाक्या में ग्राप ने कहा ग्रीर मझे याद है कि जनाब ने कई बार जहाज रानी की कम्पनियों की तरफ तवज्जो दिलाई कि कम्पनियों इम्तियाज न हो, ग्रगर एक हाथ से सजा देते हैं गोला पर मिल वालों को या किसी दूसरे को तो वहां पर आप अपना मजबत डंडा सरमायदार पर नहीं बल्कि आफिशियल पर फेंकें जो सरकार की तरफ से खराब काम करता है, जो मजदूरों को तकलीफ देता है। ग्रीर मजदूरों का साहरा नहीं लेता।

में आखिरी एक अर्ज यह करना चाहता हूं कि भाखड़ा डेम जो हम ने बनाया है वह दुनिया में एक बड़ी ताकत रखता है, वह इण्डस्ट्रीस के लिए, खेती बाड़ी के लिए, बहुत अच्छा काम देगा। लेकिन वहां के मजदूरों ने जिन्होंने इस में काम किया काम खत्म होने के बाद उन को दूसरी जगह काम देना आप की जिम्मेदाखी है। अगर मजदूरों को लेबर मिलेगा तो इण्डस्टीज को तरक्की मिलेगी क्योंकि वह इण्डस्टीज को विजली देंगे और काफी तादाद में देंगे। लेकिन इस का फल श्राप को मिलेगा या नहीं मिलेगा, यह देखना सरकार का काम है। मेरा ग्रज करने का मतलब यह है कि सरकार अगर अधिकार लेना चाहती है तो ले लेकिन अधिकारों का इस्तेमाल ऐसा न करे जिस से कि बदनामी हो जाए। जिस तरह कि सरकार फुड के मामले में बदनाम हुई है ग्रीर इस ने सारे देश को इस काम को अपने हाथ में ले कर शका मार दिया है। जब इस के बजगों ने इस का विजनिस नहीं किया तो वह इस तरह के काम को क्यों अपने हाथ में लेने की हिम्मत कर रही है। मैं इन से अर्ज करूंगा कि वह डेमोकेसी का नाम न लें, जम्ह-रियत का नाम न लें। उनको डिक्टेटरशिप का नाम लेना चाहिए जहां से इन का कुछ बनने वाला है। लेकिन जैसा कि जनाब ने फरमाया मैं इने पूरी तरह मानता हं लेकिन मैं यह जानता हं कि कम्पनीज जो मिनिस्टरों के यजीजों को या अजीजों के यजीजों को अपने यहां अकोमोडेट करते हैं, मैं एक नहीं दस नाम ले सकता हं, वह जो चाहे करते चले जाएं उन पर कोई हाथ नहीं पड़ता है।

मैं उम्मीद करता हूं कि मिनिस्टर सिंह इन वालों से ब-नियाज हो कर ग्रगर ग्रपने महकमे में यह ग्रधिकार लेते हैं तो वह पूरा पूरा इस का सही इस्तेमाल करेंगे। गुकिया।]

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Krishna Dutt. Please be brief.

SHRI KRISHAN DUTT (JAMMU AND KASHMIR): Mr. Vice-Chairman, 1 rise to support this measure which, I think, is quite necessary, and the powers which the Government seeks by this measure are absolutely essential for the better regulation of industries in the country. But one

thing to which 1 like to draw pointed attention of the Government is this. Jammu and Kashmir lags behind, and has been lagging behind others, for the past seventeen or eighteen years for want of a Central public undertaking, and I do not see any reason why the State of Jammu and Kashmir has been neglected in that regard. There is plenty of raw materials there; the climate is suitable for the opening of an antibiotics there, or for other suitable industries sponsored by the Centre; as I said, the climate is also agreeable for a Centrally-sponsored public undertaking there for the manufacture of watches. But consistently i» the past the State of Jammu and Kashmir has received no attention for a big public sector undertaking being opened there. I want to know from the Government the reasons why this neglect or ignoring of the State of Jammu and Kashmir is taking place in this regard, and I would urge strongly that attention should be paid to the State of Jammu and Kashmir for industrial development on the lines I have suggested. The State of Jammu and Kashmir is industrially most backward as compared to other parts of I do not know what the country. considerations siand in the way of the industrial development of n-v State through the efforts of the Central Government. So far as industries un by the State Government are concerned they are there no doubt but I would plead strongly for the establishment of a public sector undertaking t>y the Centre for the industrial development of Jammu Kashmir State.

With these words, Sir, I support the Bill which is before the House. Thank you.

SHRI T. N. SINGH: Mr. Vice-Chairman, Sir, I am obliged to the House for the general support this measure has received. I would like to clear up one or two points. I would begin by saying that this Act, when it was passed and as it stands today on the statute book, is intended only to regulate and control industries. Its purpose is not to take over the

[Shri T. N. Singh.] ownership of industries. For that we have got other measures and other methods to follow. The limited purpose here is this. Wherever industries appear ito be going wrong and wherever, because of the mismanagement or bad management, public interest is affected, er production has gone down, in such cares there is provision for Government to take them over for a period and manage them. Now it has been found in many :ases that we have taken over and managed them, and managed them well. I would like •to point out to Mr. Ghani, who felt that we were taking too many tasks on our •shoulders, that there are many very good examples where industries, which a little while ago were going down, have prospered under Government management; »nd control, and in this period the Government has never used its power indiscriminately. In all these years twelve undertakings were taken over and then 1 landed back. Seven undertakings are today under the management of the Government.. One .of the undertakings, which is today under Government management and which has occasioned this measure, was in a rather bad way when Government took it over about seven years ago, and the Government, within the initial five-year period of management improved its finances. Its profits have gone up. Its reserves have gone up. The concern has considerably improved, but then it was again thought that it has to be continued under proper management-an extension was given- and Government are of the opinion that this management has to continue. If the existing law remains as it is today, there is no course open to the Government but to hand it back to the share holders. This is one of the reasons why this measure has been brought forward before this House, because the law as it stands today does not permit more than one extension of such management. So, I think, that clears the point which was raised by some of my

friends including Mr. Diwan Chaman Lall. There is nothing like unlimited extension. This Act is not meant for Government to virtually take over industries and continue to be indefinitely in possession and control of them. It is not meant

for that purpose, and this cannot be done under this Act. Therefore this unlimited interpretation which Mr. Diwan Chaman Lall put on this Act, I think, is not justified.

I am in sympathy with some of the views expressed. It is true that we should take responsibilities which we should be able to discharge well, and I think even the most critical Members will be satisfied that we have taken such responsibilities very selectively and discharged them well. It may be that there are certain concerns which were really beyond re demption. Yet we have been making a sort of effort and that effort is well worth it. Now take the case of India Electric Works. Even as a working concern it is still in bad shape. The Government were compelled to take it over because otherwise it had to close down and a large number of workers were to be thrown out of employment. Mr. Thengari referred to the labour demands and other things. That was one of the reasons why we took it over. But then we cannot go on taking indefinitely such responsibilities at the cost of the taxpaver's money. There is a limit to it. And what is the limit to such cases? My only intention is that, to the best of its capacity, whatever is possible, the Government should try to bring about improvements, and this provision of one extension alone should not stand in the way. Therefore the amending Bill gives powers to the Government to extend control by periods of two years at a time but by not more than ten years in all after the expiry of the initial period of five years. In that period it is supposed that the concern would be set in order; that is the intention. I am sure that this amendment will be helpful both to the private industry as well as to whatever the Government does in such cases. It is desirable in every way.

The hon. Member, Mr. Bhupesh Gupta, referred to various companies which were mismanaged. I know of many cases. But my own and the Government's policy is that they should take responsibility in such matters after careful scrutiny and examination. And that meets the

point raised by some other friends too. We should not take over such responsibility indiscriminately. We are careful, and once a responsibility is taken, the intention is to perform it well. That 3 P.M. is why it is not possible to take on many more concerns. Yet it may be desirable, despite the limitations of the Government, to take over the control and management of concerns in the country's interests, and where the public interest is involved the Government cannot simply plead that its hands are full. They have got to do something about it. We cannot shirk that responsibility when public interest is involved. So I can assure the House that in all such cases, wherever it is considered necessary, we shall not hesitate to serve the public interest and take over the regulation such industries. It is true and I have heard also of complaints of provident funds being misused and so on and so forth. Wherever things come to our notice we to • take remedial measures. Remedial measures can be taken in different ways and it may be possible to rectify matters even without actually taking over any industry under this Act. We explore al! possibilities and take necessary steps accordingly.

Appropriation (Railways)

Bill, 1965 and

During the course of the debate, some rather extraneous matters were also raised. matters which are not relevant to this measure, if I may be permitted to say so in all humility. For instance, there was a reference to the location of certain industries under the public sector in this or that State. That is a matter which can usefully be taken up during the debate on the Budget and on the Grants and I shall be very happy, indeed, to meet those points. I do not want to say anything at this stage except that in the location of all public undertakings, we take lue care of all backward regions, subject to the economics of the project. In all such cases, the practice is to appoint a location committee which goes into the merits of the various locations. I can assure the House that generally the interests of every backward region are always kept in view. As a matter of fact, every effort is made to look at all the possible

backward regions for the purpose of location of the industries.

I have nothing else to say. I believe I have covered all the points that were raised during the speeches. I commend this Bill to the House for its acceptance.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The question is:

"That the Bill further to amend the Industries (Development and Regulation) Act, 1951, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Now we take up the clause by clause consideration of the Bill. There are no amendments.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI T. N. SINGH: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

I. THE APPROPRIATION (RAILWAYS) BILL, 1965

II. THE APPROPRIATION (RAIL-WAYS) NO. 2 BILL, 1965

THE MINISTER OF RAILWAYS (SHR S. K. PATIL): Sir, I beg to move:

"That the Bill to authorise paymei and appropriation of certain sums fron and out of the Consolidated Fund < India for the service of the financii year 1965 66 for the purposes of Rai ways, as passed by the Lok Sabha, t taken into consideration."

There is one request. There is anoth Bill that will be taken up afterwards, i I more or less the same kind, seeking adi